

List of operational creditors (Government dues)

List of operational creditors (Government dues)															
Name of the corporate debtor: VIRGO CEMENTS LIMITED;					Date of commencement of CIRP: 11th December 2023 ;					List of creditors as on : 05.09.2024					
Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	Regional Provident Fund Commissioner - II (Ministry of Labour & Employment, Govt. of India) Regionl office Shillong	YES	NA	10,080,947.00	10,080,947.00	PROVIDENT FUND	NA	NA	NA	NA	-	-	-	-	<p>The PF department has not submitted their claims to the IRP/ RP using the prescribed forms as required by the IBBL. However, they have raised their demand with the IRP/ RP through a letter dated January 9, 2024, reference no. NE/SHG/2832/7A/14B/7Q/2766. Additionally, a similar demand letter was issued by the department before the commencement of CIRP, addressed to the financial creditor (Punjab National Bank) and the corporate debtor, dated December 20, 2018, reference no. NER/SHG/2832/ENF/7A/RECOVERY/6113.</p> <p>It has been observed that an amount of ₹22,24,940.00 was recognized as PF dues in the corporate debtor's books as on the insolvency commencement date. Despite this, the outstanding PF dues have been admitted based on the demands issued by the PF authority. However, the department has not provided any documentary evidence or proof of claim with their demand. Due to the absence of such documentation, the RP is unable to verify and substantiate the claim. Consequently, the claim has been assessed based on the best estimate of the amount available in accordance with Regulation 14(1) of the CIRP Regulations 2016. These PF dues have been admitted in line with the recent judgments of the Hon'ble NCLAT and the Supreme Court in the case of Jet Aircraft Maintenance Engineers Welfare Association vs. Ashish Chhawchharia (Resolution Professional of Jet Airways India Ltd.).</p>
	1.00			10,080,947.00	10,080,947.00		-	-		-	-	-	-	-	